

# THE ASSAM CONTINGENCY FUND ACT~~(REPEAL)~~ BILL, 2022

A

BILL

to repeal certain enactments.

## Preamble

Whereas it is expedient to repeal certain enactments as specified in the Schedule;

It is here by enacted in the Seventy-third Year of the Republic of India as follows:-

## Short title, extent and commencement

- (1) This Act may be called the Assam Contingency Fund Act~~(Repeal)~~ Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

## Repeal of certain enactments

- The enactments specified in the Schedule are hereby repealed to the extent mentioned in the fourth column thereof.

## General savings

- The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognized or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;

nor shall the repeal of the enactments by this Act affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

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CHECKED BY THE  
LEGISLATIVE DEPARTMENT  
ON 24.8.2022

## THE SCHEDULE

(See Section 2)

Year	No.	Short Title	Extent of Repeal
[1]	[2]	[3]	[4]
1953	<i>Assam Act No. VI</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 1953	The whole Act
1954	<i>Assam Act No. XXXVI</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 1954	The whole Act
1968	<i>Assam Act No. II</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 1968	The whole Act
1969	<i>Assam Act No. VII</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 1969	The whole Act
1971	<i>Assam Act No. XXV</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 1971	The whole Act
1972	<i>Assam Act No. XIX</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 1972	The whole Act
1973	<i>Assam Act No. XIII</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 1973	The whole Act
1976	<i>Assam Act No. VI</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 1976	The whole Act
1985	<i>Assam Act No. XIX</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 1985	The whole Act
2002	<i>Assam Act No. VI</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 2002	The whole Act
2014	<i>Assam Act No. X</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 2014	The whole Act
2017	<i>Assam Act No. XLII</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 2017	The whole Act
2019	<i>Assam Act No. XX</i>	The Assam Contingency Fund (Augmentation of Corpus) Act, 2019	The whole Act

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VETTED BY THE  
LEGISLATIVE DEPARTMENT  
ON 24.8.2021

## STATEMENT OF OBJECTS & REASONS

The enactments which have ceased to be in force or have become obsolete or the retention whereof as separate, independent and distinct Acts is unnecessary, then, such enactments are to be repealed. The principal object of such repealing Acts is to excise dead matter, prune off superfluities and remove such redundant laws from the Statute Book to bring in clarity. The Assam Contingency Fund (Augmentation of Corpus) Acts enacted during the year 1953 to 2019, in reality have lost their meaning but are still shown in the Statute Books. These laws have become either irrelevant or dysfunctional and importantly have served their purpose and outlived their utility.

Based on the repeal mechanism followed in the Central Government, the Assam Contingency Fund Act (Repeal) Bill, 2022 has been prepared to repeal 13 Assam Contingency Fund (Augmentation of Corpus) Acts enacted by the Assam State Legislature during the year 1950 to 2018.

Since the Contingency Fund (Augmentation of Corpus) Acts become obsolete after a subsequent enhancement of the corpus of the Contingency Fund, an appropriate saving clause has been incorporated in the Bill to save the past transactions.

This seeks to achieve the aforesaid object.

*Ajanta Neog*

Ajanta Neog  
Minister-in-charge

*Hemur*

Principal Secretary  
Assam Legislative Assembly  
Assam